

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
(WESTERN BENCH) PUNE**

Execution Application No. 11 of 2022

IN

Original Application No. 194 of 2018 (PB)  
(Earlier O.A. No. 17/2018 (WZ))

**BETWEEN:**

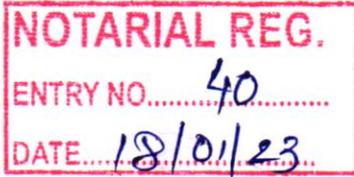
Ashish Rohidas Shinde & Anr.

...Applicants

Versus

Lonavala Municipal Council & Ors.

...Respondents



**SHORT AFFIDAVIT ON BEHALF OF APPLICANTS**

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Samridhi S. Jain, Nrupal A. Dingankar,  
& Pushkara A. Bhonsle

ADVOCATES

A-10, LGF,

Lajpat Nagar III,

New Delhi-110024

Mbl: 9890210579

samridhi12318@gmail.com

Place: Pune.

Date: 18.01.2023

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
(WESTERN BENCH) PUNE**

Execution Application No. 11 of 2022

IN

Original Application No. 194 of 2018 (PB)  
(Earlier O.A. No. 17/2018 (WZ))

**BETWEEN:**

Ashish Rohidas Shinde & Anr.	...Applicants
Versus	
Lonavala Municipal Council & Ors.	...Respondents

**SHORT AFFIDAVIT**

I, Suresh M. Pujari, Age: 46 yrs, Occ: Business, R/at: Plot No.106, Building No. F-20, Durvakur Housing Society, Chikhli Pradhikaran, Pune- 62 Maharashtra, do hereby solemnly affirm and state as under:-

1. That I am the Applicant in the above mentioned Execution Application as such am conversant with the facts and circumstances of the case and am competent to swear to this affidavit.
2. I say that I have filed the present Execution Application seeking execution of the Order dated 16.12.2020 passed by this Hon'ble Tribunal in Original Application No. 194/2018, whereby this Hon'ble Tribunal while dealing with the issue of illegal encroachment at Survey No. 24, Village: Bhushi, Taluka: Maval, District: Pune confirmed the following findings of the Joint Committee Report dated 01.01.2020:

*"II.. The Committee has observed that Prakash Porwal has done following illegal activities.*

*a) He has made dumping in Indrayani River Bed by constructing retaining wall on the north side of Survey No. 24. He has also constructed a temporary*



swinging foot bridge from the encroached area on the north side to the northern bank of the Indrayani River. The same is also illegally constructed.

b) Mr. Porwal has also made dumping for constructing for illegal approached road by dumping in the Indrayani River on south east boundary of Survey No.24 and has also constructed an illegal gate, retaining wall and fencing.

c) He has also constructed illegal fencing on the north western boundary. He has also in possession of encroached area to on the north side of Survey No.24 which has been reclaimed by illegal dumping and construction of retaining wall in Indrayani River.

**CONCLUSION:**

The Committee has conclusion on the basis of the demarcation dt. 24.12.2019 and the objections filed by the applicant that Mr. Prakash Porwal has made and **illegal dumping and encroachment in the Indrayani River of 257 sq.mtr partially towards north west boundary, north boundary and south east boundary of Survey No.24 in Indrayani River. The Committee had decided that the local authority shall take appropriate action of removing dumping and encroachment as per the procedure as early as possible.** This decision shall be submitted with the Hon'ble National Green Tribunal Nodal Agency Chief Officer, Lonavala Municipal Council."

3. This Hon'ble Tribunal while confirming the findings of the Joint Committee in its Report dated 01.01.2020 held as follows:

"6. The Applicant has filed further objections on 18.02.2020 which have already been gone into and indefinite exercise is not called for. There is also no merit in the objections of the respondent No.5. Demarcation has been done by a Committee of competent authorities under directions of this Tribunal.

**The said report has to be acted upon.**

**7. Accordingly, we dispose of this application directing the Committee to take further remedial action in terms of its report. In**

**case of any dispute, the Collector who is the statutory authority under the relevant law may issue further directions."**

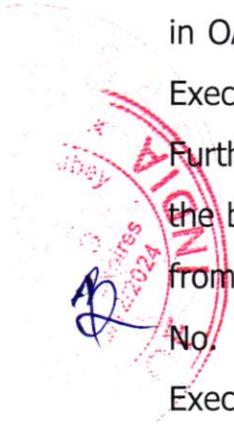
4. Thus, the Joint Committee in its Report dated 01.01.2020 had concluded that the Respondent No.5 had undertaken illegal dumping and encroachment in River Indrayani of 257 sq. mtrs partially towards north west boundary, north boundary and south east boundary of Survey No. 24 in Indrayani River and the Committee had decided to take appropriate action of removing dumping and encroachment as per the procedure as early as possible. Further, the said Report of the Joint Committee was considered by the Hon'ble Tribunal on 16.12.2020, whereby the Hon'ble Tribunal was pleased to direct implementation of the directions in the Joint Committee report dated 01.01.2020. Also, the Hon'ble Tribunal while disposing of the Original Application No. 194 of 2018 was pleased to direct the Collector, who was the statutory authority under the relevant law to issue further directions for compliance of the Joint Committee Report dated 01.01.2020. Thus, vide its order dated 16.12.2020, the Hon'ble Tribunal in unambiguous terms directed the Joint Committee to take remedial action in terms of its Report and implement its decision of removing the dumping and earth-filling of 257 sq. mtrs at Survey No. 24, Village Bhushi, Tal. Maval, District Pune.
5. After the passing of the Order dated 16.12.2020, the Respondent No.1, on numerous occasions fixed the date for implementation of the order dated 16.12.2020 passed by the Hon'ble Tribunal, however, for one or the other reasons the removal of illegal earth filling from the Impugned site could not be undertaken, and till



date the Respondent Authorities admittedly have not complied with the order dated 16.12.2020 passed by the Hon'ble Tribunal.

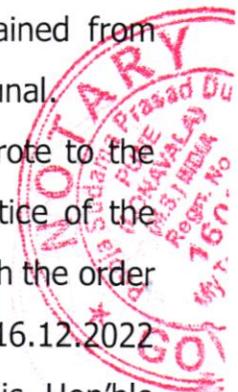
6. Thus, the Applicants herein were constrained to file the present Execution Application before this Hon'ble Tribunal. While adjudicating the present Execution Application, this Hon'ble Tribunal vide its order dated 16.12.2022 took cognizance of the delay on the part of the Respondent No.1 to execute the order dated 16.12.2020 in OA No. 194/2018 and on an oral undertaking of the Counsel of the Respondent No.1, granted 15 days time to the Respondent No. 1 to comply with the directions dated 16.12.2020 passed by this Hon'ble Tribunal. Further, the Respondent No. 1 had been directed to file a detailed affidavit, showing compliance of the order dated 16.12.2020 passed by this Hon'ble Tribunal.
7. Thereafter, the Applicants on 20.12.2022 wrote to the Respondent No. 1 informing the Respondent No. 1 about the order dated 16.12.2022 passed by this Hon'ble Tribunal in the present Execution Application and further requested the Respondent No. 1 to intimate the Applicants about the steps taken by the Respondent No. 1. The letter dated 20.12.2022 issued by the Applicant No.2 was also served upon the Respondent No. 2 to 4 and Respondent No.6 and 7. A copy of the letter dated 20.12.2022 issued by the Applicant No. 2 to the Respondent No.1 to 4 and the Respondent No. 6 and 7 is enclosed herewith as **ANNEXURE A-1**.
8. Thereafter, I was informed that the Joint Committee on 29.12.2022 and 30.12.2022 gathered at the Site in question to

undertake the demolition of 257 sq.mtrs in terms of the order dated 16.12.2020 in OA No. 194/2018 and order dated 16.12.2022 in the present Execution Application. I say that, no notice whatsoever was issued to me, even though I am the Original Applicant before this Hon'ble Tribunal. Be that as it may, the alleged demolition undertaken by the Respondent No.1 was being live telecasted by Lokvishesh News and therefore, the Applicant could watch the demolition being undertaken by the Respondent No. 1. During the said demolition, it has been observed that despite police protection, the Respondent No. 5 has hindered the demolition of 257 sq.mtrs in terms of the order dated 16.12.2020 in OA No. 194/2018 and order dated 16.12.2022 in the present Execution Application by laying down before the JCB machine. Further, it could also be seen that the Respondent No. 5 sat on the bucket of the JCB machine to prevent the Respondent No. 1 from undertaking compliance of the order dated 16.12.2020 in OA No. 194/2018 and order dated 16.12.2022 in the present Execution Application. The Applicant herein has taken screenshots of the live telecast showcased by Lokvishesh News, in Lonavala and is annexing the same before this Hon'ble Tribunal. Also, the entire demolition has been recorded by the Lokvishesh news and is available on <https://fb.watch/hJ27Xfp30G/?mibextid=RUbZ1f>. The Applicants further undertake to provide the video of the live telecast to this Hon'ble Tribunal in a pen drive as and when directed by this Hon'ble Tribunal. A copy of the photographs of Survey No. 24, Village: Bhushi, Taluka: Maval, District: Pune with



regard to the demolition undertaken on 29.12.2022 and 30.12.2022 are enclosed herewith as **ANNEXURE A-2**.

9. It is submitted that despite a stringent order being passed by this Hon'ble Tribunal on 16.12.2022, to remove the illegal encroachment of 257 sq. mtrs at Survey No. 24, Village Bhushi, Tal. Maval, District Pune, the Respondent No.1 has merely dug up a part of the encroachment, however the chunk of encroachment at the site in question is yet to be demolished. Further, a perusal of the live telecast of the demolition and the photographs annexed hereinabove make it clear that yet again the Respondent No. 1 succumbed to the pressures and hindrances caused by the Respondent No.5 despite police protection and refrained from complying with the orders passed by this Hon'ble Tribunal.
10. In view of the above developments, I, once again wrote to the Respondent No.1 on 05.01.2023, bringing to the notice of the Respondent No. 1 its illegal action of not complying with the order dated 16.12.2020 in OA No. 194/2018 and order dated 16.12.2022 in the present Execution Application passed by this Hon'ble Tribunal. Vide the said letter, I informed the Respondent No. 1 that demolition of the entire encroachment in terms of the order dated 16.12.2020 passed by the Tribunal had not been undertaken and the 15 days granted by the Hon'ble Tribunal from the order dated 16.12.2022 expired on 31.12.2022. the said letter was also sent to the office of the Respondent No. 6 and 7. A copy of the letter dated 05.01.2023 issued by the Applicant No. 2 to the Respondent No.1 and the Respondent No. 6 and 7 is enclosed herewith as **ANNEXURE A-3**.



11. In view of the facts and circumstances stated hereinabove, it is submitted that the order dated 16.12.2020 passed by this Hon'ble Tribunal in OA No. 194/2018 stands non-complied due to the negligence and the callous attitude of the Respondent No. 1 and 5. Therefore, it is submitted that this Hon'ble Tribunal, considering the defiant and unruly attitude of the Respondents, may be pleased to take strict action against the Respondent authorities, more so Respondent No. 1, by imposing strict penalty on the Respondent No.1. Further, it is requested that this Hon'ble Tribunal may be pleased to ensure compliance of the order dated 16.12.2020 passed by this Hon'ble Tribunal in OA No. 194/2018.



Whatever stated hereinabove is true and correct to the best of my knowledge and belief and no material has been concealed therefrom.

*[Signature]*  
DEPONENT

**VERIFICATION**

Verified at Lonavala on this 18<sup>th</sup> day of January, 2023 that the contents of the present affidavit are true and correct and nothing material has been concealed therefrom.

*[Signature]*  
DEPONENT

Sworn before me on this day of 18/01/2023 at Pune (Lonavala) by Shri/Smt./Ku. Suresh Pujari R/o..... who has been identified by Shri/Smt. Advr. Pooja Dubey Advocate, Pune (Lonavala).

*[Signature]*  
**NOTARY**  
Govt. of India  
Pune (Lonavala) (M.S.) India



Date: - 20.12.2022

From,

Mr. Suresh M. Pujari,  
Add: Flat No. 106, Bldg No. F-20,  
Durvankur Housing Society,  
Chikhali, Pradhikaran,  
Pune-62.

To,

Lonavala Municipal Council,

Taluka- Maval,

District- Pune 410401

(Nodal Agency of the Joint Committee,

Constituted in terms of the order dated 27.02.2019 passed by the  
Hon'ble National Green Tribunal in O.A. No. 194/2018)

**Subject: Order dated 16.12.2022 passed by the Hon'ble National Green Tribunal in Execution Application No. 11/2022 (WZ) in Original Application No. 194/2018 (WZ) before the Hon'ble National Green Tribunal.**

1. Hon. National Green Tribunal had passed a final order dated 16.12.2020 in the O.A. No. 194/2018 (WZ), the relevant part is as follows: -

*"II. The Committee has observed that Prakash Porwal has done following illegal activities.*

*M*  
*20-12-2022*  
लिपिक

आवक-जावक विभाग  
लोणावळा नगरपरिषद

- a) *He has made dumping in Indrayani River Bed by constructing retaining wall on the north side of Survey No. 24. He has also constructed a temporary swinging foot bridge from the encroached area on the north side to the northern bank of the Indrayani River. The same is also illegally constructed.*
- b) *Mr. Porwal has also made dumping for construction for illegal approached road by dumping in the Indrayani River on south east boundary of Survey No. 24 and has also constructed an illegal gate, retaining wall and fencing.*
- c) *He has also constructed illegal fencing on the north western boundary. He has also in possession of encroached area to on the north side of Survey No. 24 which has been reclaimed by illegal dumping and construction of retaining wall in Indrayani River.*

#### **CONCLUSION**

*The Committee has conclusion on the basis of the demarcation dt. 24.12.2019 and the objections filed by the applicant that Mr. Prakash Porwal has made and illegal dumping and encroachment in the Indrayani River of 257 sq.mtr. partially towards north west boundary, north boundary and south east boundary of Survey No. 24 in Indrayani River. The Committee had decided that the local authority shall take appropriate action of removing dumping and encroachment as per the procedure as early as possible. This decision shall be submitted with Hon'ble National Green Tribunal Nidal Agency Chief Officer, Lonavala Municipal Council."*

The copy of the order of Hon. National Green Tribunal dated 16.12.2020 is enclosed herewith and marked as **ANNEXURE A.**

2. The constituted Joint Committee had miserably failed to comply with the above said order of the Hon. National Green Tribunal, which compelled me to file an execution application before the Hon. National Green Tribunal for implementation of the above said order.
3. In this regards the Hon. National Green Tribunal was pleased to pass the order dated 16.12.2022, wherein the Joint Committee and specifically LMC the Nodal Agency has been instructed to remove the illegal encroachments and earth filling as mentioned in the Hon. National Green Tribunal's order dated 16.12.2020 (also mentioned in para 1 above) within a period of 15 days from 16.12.2022 i.e., before 01.01.2023 and submit a detailed affidavit giving compliance report to Hon. National Green Tribunal. The copy of the order of Hon. National Green Tribunal dated 16.12.2022 is enclosed herewith and marked as **ANNEXURE B.**
4. I being an applicant should be all at times be intimated about the steps taken by you in this regard.

Date: 20.12.2022

Place: Lonavla

From  


Mr. Suresh M. Pujari

**Copy to: -**

1. The Water Resources Department.  
Government of Maharashtra,  
Through its Principal Secretary  
Mantralaya Main Building,  
3<sup>rd</sup> floor, Madam Cama Road,  
Hutatma Rajguru Chowk, Mantralaya,  
Mumbai-400032.
2. The Environment Department  
Government of Maharashtra,  
Through its Principal Secretary,  
New Administrative Bhavan,  
15<sup>th</sup> Floor, Madam Cama Road,  
Mantralaya, Mumbai-400032.
3. The Maharashtra Pollution Control Board  
Sub-Regional Office,  
Through its Member Secretary,  
Jog Centre, 3<sup>rd</sup> Floor,  
Mumbai Pune Road, Wakdewadi,  
Pune-411 003.
4. The Collector,  
District Collector Office,  
Opposite Sassoon Hospital,  
Station Road, Pune-411001.
5. The Deputy Superintendent of Land Records,  
Vadgaon, Maval  
Tal. Maval, Pune.

sairakeshp@gmail.com, Nasik

<Track on www.indiapost.gov.in>  
<Dial 19002666868> (Near Marks, Stay Safe)

भारतीय डाक



RM494845835JN IVR:8277494845835  
RI LONAVALA BAZAR S.O (410401)  
Counter No:1.22/12/2022,10:49  
To:THE CONTROL F.DIRECTOR OFFICE  
PIN:411001, Pune H.O  
From:MR SURESH M,FLAT NO 106 BLDG  
Wt:45gms  
Amt:40.00(Cash)

<Track on www.indiapost.gov.in>  
<Dial 19002666868> (Near Marks, Stay Safe)

sairakeshp@gmail.com, Nasik

भारतीय डाक



RM494845819JN IVR:8277494845819  
RI LONAVALA BAZAR S.O (410401)  
Counter No:1.22/12/2022,10:48  
To:THE MAHARASHTR GOVT. BOARD  
PIN:411007, Khadi S.O  
From:MR SURESH M,FLAT NO 106 BLDG  
Wt:65gms  
Amt:40.00(Cash)

<Track on www.indiapost.gov.in>  
<Dial 19002666868> (Near Marks, Stay Safe)

sairakeshp@gmail.com, Nasik

भारतीय डाक



RM494845804JN IVR:8277494845804  
RI LONAVALA BAZAR S.O (410401)  
Counter No:1.22/12/2022,10:49  
To:THE ENVIRONMENT DEPT OF MAHARASH  
PIN:400037, Mantralaya SO Mumbai  
From:MR SURESH M,FLAT NO 106 BLDG  
Wt:42gms  
Amt:40.00(Cash)

<Track on www.indiapost.gov.in>  
<Dial 19002666868> (Near Marks, Stay Safe)

sairakeshp@gmail.com, Nasik

भारतीय डाक



RM494845801JN IVR:8277494845801  
RI LONAVALA BAZAR S.O (410401)  
Counter No:1.22/12/2022,10:48  
To:THE WATER RES.GOVERNMENT OF MA  
PIN:400032, Mantralaya SO Mumbai  
From:MR SURESH M,FLAT NO 106 BLDG

Amt:40.00(Cash)  
<Track on www.indiapost.gov.in>  
<Dial 19002666868> (Near Marks, Stay Safe)

sairakeshp@gmail.com, Nasik

भारतीय डाक



RM494845795JN IVR:8277494845795  
RI LONAVALA BAZAR S.O (410401)  
Counter No:1.22/12/2022,10:48  
To:THE DEPUTY S.O OF LAND RECORDS  
PIN:412106, Vadgaon S.O (Pune)  
From:MR SURESH M,FLAT NO 106 BLDG  
Wt:42gms  
Amt:40.00(Cash)

<Track on www.indiapost.gov.in>

## Track Consignment

[Quick help](#) 

\* Indicates a required field.

\* Consignment Number

RM494845835IN

[Track More](#)

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Lonavala Bazar S.O	22/12/2022 10:48:43	411001	40.00	Registered Letter	Pune H.O	23/12/2022 16:27:34

## Event Details For : RM494845835IN

Current Status : Item Delivery Confirmed

Date	Time	Office	Event
23/12/2022	16:27:34	Pune H.O	Item Delivery Confirmed
23/12/2022	10:48:19	Pune H.O	Out for Delivery
23/12/2022	10:08:08	Pune H.O (Beat Number:27)	Item Delivered [To: collector (Addressee) ]
23/12/2022	08:27:22	Pune H.O	Item Received
23/12/2022	06:26:14	Pune TSO TMO	Item Dispatched
23/12/2022	05:33:58	Pune TSO TMO	Item Received
23/12/2022	04:55:44	Pune CRC L1R	Item Dispatched
23/12/2022	03:22:54	Pune CRC L1R	Item Bagged
23/12/2022	01:13:48	Pune CRC L1R	Item Received
22/12/2022	10:48:43	Lonavala Bazar S.O	Item Booked

**Track Consignment**

\* Indicates a required field.

\* Consignment Number

RM494845818IN

[Track More](#)

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Lonavala Bazar S.O	22/12/2022 10:48:43	411003	40.00	Registered Letter	Khadki S.O	23/12/2022 17:17:00

**Event Details For : RM494845818IN****Current Status : Item Delivery Confirmed**

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23/12/2022	17:17:00	Khadki S.O	Item Delivery Confirmed
23/12/2022	11:28:14	Khadki S.O	Out for Delivery
23/12/2022	10:07:24	Khadki S.O	Item Received
23/12/2022	06:28:25	Pune TSO TMO	Item Dispatched
23/12/2022	05:33:58	Pune TSO TMO	Item Received
23/12/2022	04:55:44	Pune CRC L1R	Item Dispatched
23/12/2022	04:35:19	Pune CRC L1R	Item Bagged
23/12/2022	01:13:48	Pune CRC L1R	Item Received
22/12/2022	10:48:43	Lonavala Bazar S.O	Item Booked

## Track Consignment

[Quick help ?](#)

\* Indicates a required field.

\* Consignment Number

RM494845804IN

[Track More](#)

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Lonavala Bazar S.O	22/12/2022 10:48:43	400032	40.00	Registered Letter	Mantralaya SO Mumbai	26/12/2022 16:41:37

## Event Details For : RM494845804IN

Current Status : Item Delivery Confirmed

Date	Time	Office	Event
26/12/2022	16:41:37	Mantralaya SO Mumbai	Item Delivery Confirmed
26/12/2022	15:51:04	Mantralaya SO Mumbai (Beat Number:3)	Item Delivered [To: New administration building (Addressee) ]
26/12/2022	09:51:53	Mantralaya SO Mumbai	Out for Delivery
26/12/2022	08:22:59	Mantralaya SO Mumbai	Item Received
24/12/2022	05:17:32	Mumbai RMS Surface Inward L1U	Item Dispatched
24/12/2022	04:04:24	Mumbai CRC L1R	Item Dispatched
23/12/2022	19:18:21	Mumbai CRC L1R	Item Bagged
23/12/2022	18:22:14	Mumbai CRC L1R	Item Received
23/12/2022	13:52:13	Mumbai Cst Rs TMO	Item Dispatched
23/12/2022	13:48:41	Mumbai Cst Rs TMO	Item Received
23/12/2022	03:56:09	Pune CRC L1R	Item Dispatched
23/12/2022	03:02:42	Pune CRC L1R	Item Bagged
23/12/2022	00:56:26	Pune CRC L1R	Item Received
22/12/2022	10:48:43	Lonavala Bazar S.O	Item Booked

## Track Consignment

[Quick help ?](#)

\* Indicates a required field.

\* Consignment Number

RM494845821IN

[Track More](#)

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Lonavala Bazar S.O	22/12/2022 10:48:43	400032	40.00	Registered Letter	Mantralaya SO Mumbai	26/12/2022 15:57:45

Event Details For : RM494845821IN

Current Status : Item Delivery Confirmed

Date	Time	Office	Event
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26/12/2022	08:22:59	Mantralaya SO Mumbai	Item Received
24/12/2022	05:17:32	Mumbai RMS Surface Inward L1U	Item Dispatched
24/12/2022	04:04:24	Mumbai CRC L1R	Item Dispatched
23/12/2022	19:18:21	Mumbai CRC L1R	Item Bagged
23/12/2022	18:22:14	Mumbai CRC L1R	Item Received
23/12/2022	13:52:13	Mumbai Cst Rs TMO	Item Dispatched
23/12/2022	13:48:41	Mumbai Cst Rs TMO	Item Received
23/12/2022	03:56:09	Pune CRC L1R	Item Dispatched
23/12/2022	03:02:42	Pune CRC L1R	Item Bagged
23/12/2022	00:56:26	Pune CRC L1R	Item Received
22/12/2022	10:48:43	Lonavala Bazar S.O	Item Booked

## Track Consignment

[Quick help](#) ?

\* Indicates a required field.

\* Consignment Number

RM494845795IN

[Track More](#)

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Lonavala Bazar S.O	22/12/2022 10:48:43	412106	40.00	Registered Letter	Vadgaon S.O (Pune)	26/12/2022 17:12:00

## Event Details For : RM494845795IN

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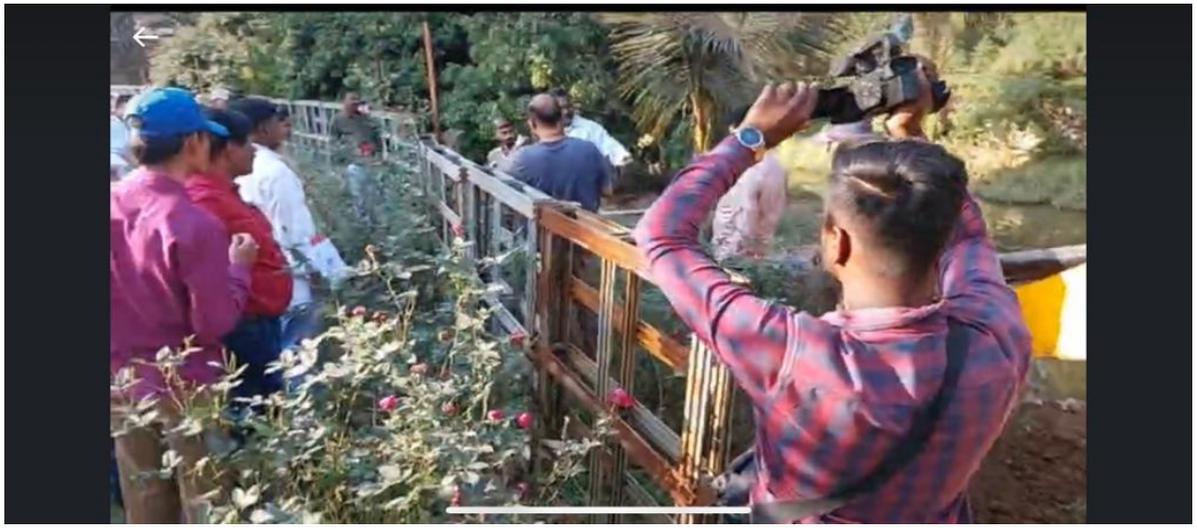
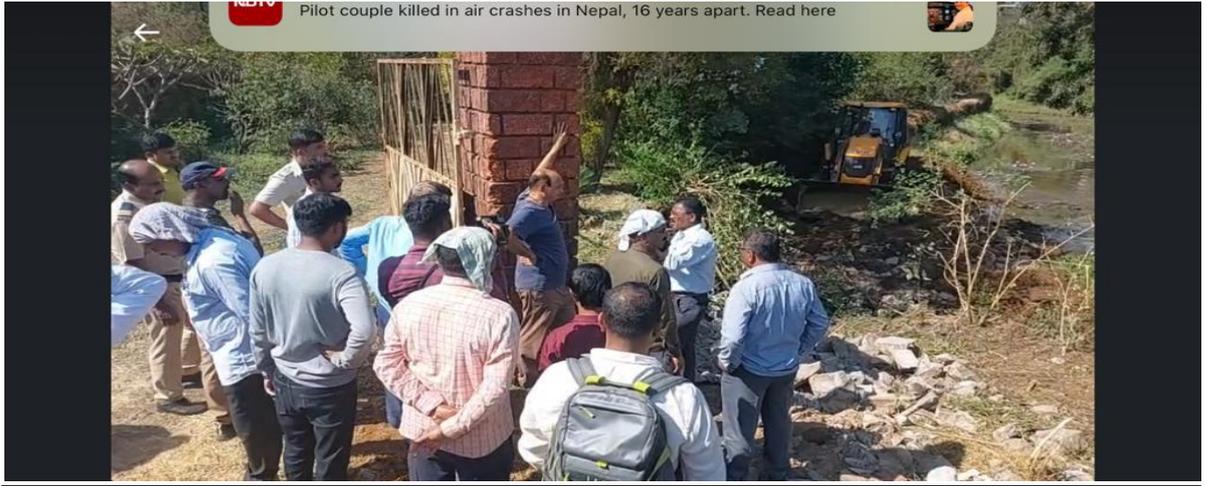
Date	Time	Office	Event
26/12/2022	17:12:00	Vadgaon S.O (Pune)	Item Delivery Confirmed
26/12/2022	11:25:03	Vadgaon S.O (Pune)	Out for Delivery
24/12/2022	14:43:46	Vadgaon S.O (Pune)	Item Onhold Door Locked-Intimation Served
24/12/2022	10:42:40	Vadgaon S.O (Pune)	Out for Delivery
24/12/2022	09:21:51	Vadgaon S.O (Pune)	Item Received
23/12/2022	09:53:57	Vadgaon S.O (Pune)	Item Received
23/12/2022	04:40:23	Pune CRC L1R	Item Dispatched
23/12/2022	03:58:50	Pune CRC L1R	Item Bagged
23/12/2022	01:13:48	Pune CRC L1R	Item Received
22/12/2022	10:48:43	Lonavala Bazar S.O	Item Booked

-TRUE COPY-

ANNEXURE A-2







*Gain*

-TRUE COPY-

प्रती,

मे. जिल्हाधिकारी साहेब,  
पुणे

०५/०१/२०२३

तक्रारदार - सुरेश एम पुजारी

फ्लॅट क्रमांक १०६, बिल्डींग क्रमांक एफ-२०  
दुर्वाकुर हाउसींग सोसायटी, चिखली प्राधिकरण  
पुणे - ६२

*Blu*  
5/1/23  
आवक/जावक विभाग  
जिल्हाधिकारी कार्यालय, पुणे.

विषय :- लोणावळा नगरपालीकेतील भ्रष्टाचाराविषयी.

संदर्भ - आशिष रोहीदास शिंदे व इतर विरुद्ध लोणावळा नगरपरिषद व इतर

राष्ट्रीय हरीत लवाद येथील

ओरीजिनल ॲप्लीकेशन क्रमांक १९४/२०१८ (WZ)

एक्जीक्युशन ॲप्लीकेशन क्रमांक ११/२०२२ (WZ)

(लिपिक) *Blu*  
आवक-जावक विभाग  
लोणावळा नगरपरिषद

महोदय,

मी खाली सही करणार तक्रारदार खालील प्रमाणे तक्रारी अर्ज करतो तो येणेप्रमाणे

लोणावळा नगरपरिषद येथे गेली अनेक वर्षे चाललेल्या कामकाजातील दिरंगाई व भ्रष्टाचारा बाबत मी सदरचा तक्रार अर्ज सादर करित आहे. लोणावळा येथील भुशी गाव येथील श्री एकविरा निवास, सर्व्हे क्रमांक २४, प्रधान पार्क जवळ, लोणावळा येथील रहिवासी प्रकाश मिश्रीमल पोरवाल याने इंद्रायणी नदीत बेकायदेशीर भराव टाकून बांधकाम केल्याबाबत राष्ट्रीय हरीत लवाद यांनी अंतिम आदेश पारित करून सदरचे अतिक्रमण काढून टाकण्याबाबत लोणावळा नगरपरिषद यांना वर्ष २०२० मध्ये आदेश दिले होते. जवळ जवळ दोन वर्षे लोणावळा नगरपरिषदेने काहीच कार्रवाई न केल्याने अर्जदार यांनी पुन्हा एक्जीक्युशन पेटिशन दाखल केली असता न्यायालयाने पुन्हा १६/१२/२०२२ रोजी सदर अतिक्रमण तोडण्याचे आदेश नगरपरिषदेस दिले आहे. सदरचे सुनावणीचे वेळी लोणावळा नगरपरिषदेने सदर अतिक्रमण १५ दिवसाचे आत हटविण्याचे आश्वासन न्यायालयासा दिले आहेत. या पुर्वी देखील न्यायालयाने न्यायालयाचा आदेश असून देखील कामकाजात दिरंगाई केल्याबद्दल नगरपरिषदेला खडसावले असून त्या बाबत मोठा दंड देखील भरायला लावला आहे.

महोदय, लोणावळा नगरपरिषदेने सदर अतिक्रमण काढण्याबाबत काही भरीव आज तागायत केलेली नाही. नगरपरिषदेचे मुख्याधिकारी श्री पंडित पाटील यांनी काही दिवासापुर्वी सदर अतिक्रमण काढत असल्याची कार्रवाई करित असल्याचा निव्वळ देखावा निर्माण केला आहे. लोकविशेष या स्थानीक न्युज चॅनल द्वारे प्रसारीत सदर कार्रवाई देशभरात प्रसारीत करण्यात आली आहे. सदर कार्रवाईत नगरपरिषद नगर भूमापन कार्यालयाने रेखांकित केवळ काही भागाची माती उकरण्याचे कार्य करित असल्याचे दिसते. मूळ घरालगतचे अतिक्रमण काढण्यास सदर प्रकाश पोरवाल हे विरोध करित असून, जेसीपी चालण्यास अडथळा निर्माण करित असताना पूर्ण प्रशासकिय अधिकारी व पोलीस त्या ठिकाणी केवळ बघ्याची भूमिका वटवत असल्याचे सदर विडीयो क्लिप मध्ये दिसून येत आहे. या बाबत न्यायालयाने गरज असल्यास पोलीसांची मदत घेण्यास देखील

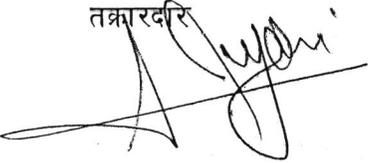
नगरपरिषदेला सुचवले आहे. असे असून देखील लोणावळा नगरपरिषदेचे अतिक्रमण तोडणारे पथक, स्वतः मुख्याधिकारी व पोलीस यंत्रणा हे सर्व जागेवर उपस्थित असून देखील एकटा प्रकाश पोरवाल त्या ठिकाणी दादागिरीची भाषा वापरताना व शासकिय कामकाजात अडथळा निर्माण करित असल्याचे दिसून येत आहे.

महोदय, मे. न्यायालयाने दिलेली मुदत ही ३१/१२/२०२२ रोजी संपलेली असून या बाबत न्यायालय कडक पाउले उचलण्याची शक्यता आहे. भरपूर वेळ हातात असून देखील मुख्याधिकारी पंडित पाटील यांनी हेतुपुरस्सर शेवटची दोन ते तीन दिवस कारवाई करित असल्याचा खोटा देखावा करून काही तरी थातुर मातुर पुरावा निर्माण करण्याचा प्रयत्न केला आहे. सदर प्रकरणी मुख्याधिकारी पंडित पाटील यांनी प्रकाश पोरवाल यांचेशी संगनमत केले असल्याचे स्पष्ट दिसून येते. सदर पंडित पाटील यांनी या बाबत मोठा भ्रष्टाचार केला असल्याची दाट शक्यता असल्याने त्यांची त्वरीत चौकशी होणे गरजेचे आहे.

साहेब, सदर लोणावळा नगरपरिषद ही तुमचे अधिनस्थ व कार्यक्षेत्रात येत असल्याने सदरचा तक्रार अर्ज तुमचे कार्यालयात दाखल करित आहे. सदरचा अर्ज हा न्यायालयात पुरावा म्हणून सादर करण्याचे अधिकार मी राखून ठेवले आहे.

तरी आपण सदर प्रकरणी लक्ष घालावे व न्यायालयाने दिलेल्या आदेशाची त्वरीत अंमलबजावणी होणेसाठी लोणावळा नगरपरिषदेस आदेश द्यावे व त्या सोबत मुख्याधिकारी पंडित पाटील यांचे भ्रष्टाचाराविषयी व पोरवाल यांचेशी काही आर्थिक देवाण घेवाण झाली आहे किंवा कसे या बाबत कडक चौकशी करण्याचे आदेश द्यावे अशी नम्र सूचना आपणास करतो.

तक्रारदार



सुरेश एम पुजारी

माहितीकरीता रवाना —

१. मे. डिप्टीजनल कमीशनर महसूल पुणे
२. मे. उपविभागीय अधिकारी मावळ
३. मे. तहसिलदार-मावळ
४. मुख्याधिकारी लोणावळा
५. भूमापन अधिकारी वडगाव मावळ

टिप -> सोबत १६-१२-२०२२ रोजी दिलेल्या न्यायालय  
ची ऑर्डर जोडलेली आहे.

TRANSLATED COPY OF THE ANNEXURE A-3

05/01/2023

To,  
Hon. Collector,  
Pune

Complainant- **Suresh M. Pujari**

Flat No. 106, Building No. F-20  
Durvankur Housing Society,  
Chikhli Authority,  
Pune-62

Sub: Regarding Corruption at Lonavala Town Corporation.

Ref: **Ashish Rohidas Shinde and Others Versus  
Lonavala Town Council and Others National  
Green Tribunal**

Original Application No. 194/2018 (WZ)

Execution Application No. 11/2022 (WZ)

Sir,

I the undersigned complainant filed the complaint application as below that-

I file this complaint application regarding delay and corruption caused in business carried since several last years at Lonavala Town Council. National Green Tribunal passed final order for Lonavala Town Council in 2020 to demolish encroachment constructed on putting soil illegally in Indrayani River by Prakash Mishrimal Porwal, Shri. Ekvira Nivas, Survey no. 24, Near Pradhan Park, Bhushi Village, Lonavala. Applicant filed execution petition again since Lonavala Town Council acted nothing for last 2 years, when the court passed order for town council to demolish said encroachment on 16.12.2022 again. Lonavala Town Council promised the court to demolished said encroachment in 15 days during said hearing. Earlier also the court passed order for Town

Council regarding delay committed in business and asked to deposit big penalty for same.

Lonavala Town Council has yet acted nothing properly to demolish said encroachment. Town Council Chief Officer Mr. Pandit Patil showed as acting to demolished said encroachment few days back. Said action released by Lokvishesh local news channel is released all over in the country. Said action showed the Town Council City Survey Office is lifting soil of some part marked only. Said Prakash Porwal is objecting to demolish and encroachment near old residence and was causing problem to run JCB, when all Administration Officer and Police are showed in the said Video Clip as standing looking there only. The court suggested the Town Council to

take support of Police if required for same but encroachment demolishing staff of Lonavala Town Council, Chief Officer personally and Police Staff all are present there at the premises but Prakash Porwal alone is seen causing problem for Government business and using wrong language there.

The date prescribed by Hon'ble Court is terminated on 13.12.2022 and the Court is likely to act strictly regarding same. Much time was there available but Chief Officer Pandit Patil showed wrongly that acting for last 2-3 days purposely and tried to create wrong evidence. It is cleared the Chief Officer Pandit Patil supported Prakash Porwal under case. It is required to investigate immediately since said Pandit Patil is

most likely that committed big corruption regarding same.

I am filing this application with your office since said Lonavala Town Council is under your jurisdiction and judicature. Hence I have reserved rights to file this application with court as evidence.

Hence kindly consider the case and to pass order for Lonavala Town Council to follow immediately order passed by Court and I kindly request you to pass order to investigate strictly whether any financial business is carried with Porwal regarding corruption of Chief Officer Pandit Patil with same.

Complainant

**Sd/-**

**Suresh M. Pujari**

For information to-

1. Hon. Divisional Commissioner Revenue, Pune
2. Hon. Sub Divisional Officer, Maval
3. Hon. Tahsildar Maval
4. Chief Officer Lonavala
5. City Survey Officer, Wadgaon, Maval

Note:- Order dated 16.12.2022 of National Green Tribunal is enclosed herewith.

<Dial 18002666868> <Wear Masks, Stay Safe>



RN296849511IN IVR:8277296849511  
RL LONAVALA S.O <410401>  
Counter No:1,06/01/2023,12:33  
To:DIVISIONAL CO,OFFICE MAHSUL  
PIN:411001, Pune H.O  
From:SURESH M PUJARI,FLAT NO 106  
Wt:20gms  
Amt:25.00(Cash)

<Track on www.indiapost.gov.in>

<Dial 18002666868> <Wear Masks, Stay Safe>



RN296849525IN IVR:8277296849525  
RL LONAVALA S.O <410401>  
Counter No:1,06/01/2023,12:33  
To:TEHSILDAR MAVAL,OFFICE  
PIN:411021, Armaent S.O  
From:SURESH M PUJARI,FLAT NO 106  
Wt:20gms  
Amt:25.00(Cash)

<Track on www.indiapost.gov.in>

<Dial 18002666868> <Wear Masks, Stay Safe>



RN296849539IN IVR:8277296849539  
RL LONAVALA S.O <410401>  
Counter No:1,06/01/2023,12:33  
To:UPVIBHAGIYA A,NAVAL MULSHI  
PIN:411021, Armaent S.O  
From:SURESH M PUJARI,FLAT NO 106  
Wt:20gms  
Amt:25.00(Cash)

<Track on www.indiapost.gov.in>

<Dial 18002666868> <Wear Masks, Stay Safe>



RN296849542IN IVR:8277296849542  
RL LONAVALA S.O <410401>  
Counter No:1,06/01/2023,12:33  
To:BHUNAPAN ADHI,VADGAON OFFICE  
PIN:412106, Vadgaon S.O (Pune)  
From:SURESH M PUJARI,FLAT NO 106  
Wt:20gms  
Amt:25.00(Cash)

<Track on www.indiapost.gov.in>

<Dial 18002666868> <Wear Masks, Stay Safe>

## Track Consignment

[Quick help](#)

\* Indicates a required field.

\* Consignment Number:

RM296849511N

[Track More](#)

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Lonavala S.O	06/01/2023 12:33:37	411001	25.00	Registered Letter	Pune H.O	09/01/2023 17:08:31

Event Details For : RM296849511N

Current Status : Item Delivery Confirmed

Date	Time	Office	Event
09/01/2023	17:08:31	Pune H.O	Item Delivery Confirmed
09/01/2023	11:05:58	Pune H.O	Out for Delivery
07/01/2023	14:34:17	Pune H.O	Item Onhold Door Locked-Intimation Served
07/01/2023	09:31:05	Pune H.O	Out for Delivery
07/01/2023	07:49:49	Pune H.O	Item Received
07/01/2023	06:33:31	Pune TSO TMO	Item Dispatched
07/01/2023	05:43:50	Pune TSO TMO	Item Received
07/01/2023	04:04:46	Pune CRC L1R	Item Dispatched
07/01/2023	01:31:28	Pune CRC L1R	Item Bagged
06/01/2023	23:11:40	Pune CRC L1R	Item Received
06/01/2023	14:13:14	Lonavala S.O	Item Bagged
06/01/2023	12:33:37	Lonavala S.O	Item Booked

## Track Consignment

Quick help ?

\* Indicates a required field.

\* Consignment Number

RM295849539IN

Track More

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Lonavala S.O	06/01/2023 12:33:37	411021	25.00	Registered Letter	Amament S.O	07/01/2023 17:10:06

Event Details For : RM295849539IN

Current Status : Item Delivery Confirmed

Date	Time	Office	Event
07/01/2023	17:10:06	Amament S.O	Item Delivery Confirmed
07/01/2023	10:53:54	Amament S.O	Out for Delivery
07/01/2023	10:32:29	Amament S.O	Item Received
07/01/2023	06:45:41	Pune TSO TMO	Item Dispatched
07/01/2023	05:49:10	Pune TSO TMO	Item Received
07/01/2023	04:04:46	Pune CRC L1R	Item Dispatched
07/01/2023	03:24:25	Pune CRC L1R	Item Bagged
06/01/2023	23:11:40	Pune CRC L1R	Item Received
06/01/2023	14:13:14	Lonavala S.O	Item Bagged
06/01/2023	12:33:37	Lonavala S.O	Item Booked

## Track Consignment

Quick help ?

\* Indicates a required field.

\* Consignment Number

RM296849525IN

Track More

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Lonavala S.O	06/01/2023 12:33:37	411021	25.00	Registered Letter	Arment S.O	07/01/2023 14:12:24

Event Details For : RM296849525IN

Current Status : Item Delivery Confirmed

Date	Time	Office	Event
07/01/2023	14:12:24	Vadgaon S.O (Pune)	Item Delivery Confirmed
07/01/2023	09:46:53	Vadgaon S.O (Pune)	Out for Delivery
07/01/2023	08:51:38	Vadgaon S.O (Pune)	Item Received
07/01/2023	04:35:23	Pune CRC L1R	Item Dispatched
07/01/2023	04:07:14	Pune CRC L1R	Item Bagged
06/01/2023	23:11:40	Pune CRC L1R	Item Received
06/01/2023	14:13:14	Lonavala S.O	Item Bagged
06/01/2023	12:33:37	Lonavala S.O	Item Booked

## Track Consignment

Quick help ?

\* Indicates a required field.

\* Consignment Number

RM296849542IN

Track More

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Lonavala S.O	06/01/2023 12:33:37	412106	25.00	Registered Letter	Vadgaon S.O (Pune)	07/01/2023 14:12:24

Event Details For : RM296849542IN

Current Status : Item Delivery Confirmed

Date	Time	Office	Event
07/01/2023	14:12:24	Vadgaon S.O (Pune)	Item Delivery Confirmed
07/01/2023	09:46:53	Vadgaon S.O (Pune)	Out for Delivery
07/01/2023	08:51:38	Vadgaon S.O (Pune)	Item Received
07/01/2023	04:35:23	Pune CRC L1R	Item Dispatched
07/01/2023	04:07:14	Pune CRC L1R	Item Bagged
06/01/2023	23:11:40	Pune CRC L1R	Item Received
06/01/2023	14:13:14	Lonavala S.O	Item Bagged
06/01/2023	12:33:37	Lonavala S.O	Item Booked

-TRUE COPY-

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**Service of short affidavit in EA no. 11 of 2022 pending before the Hon'ble National Green Tribunal, Pune**

1 message

**Samridhi Jain** <samridhi12318@gmail.com>

Wed, Jan 18, 2023 at 4:15 PM

To: ajaygadegaonkar@yahoo.in, Saurabh Kulkarni &lt;sdkadvocate@gmail.com&gt;, "Adv. Saurabh Kulkarni NGT" &lt;kulkarnisaurabhd@gmail.com&gt;, Manasi Joshi &lt;adv.manasi.joshi@outlook.com&gt;

Bcc: pawan2110k@gmail.com

Sir,

With reference to the aforesaid matter, we are concerned for our clients, the Applicants.

PFA herewith a Short Affidavit on behalf of the Applicants.

Thanks & Regards,  
Samridhi Jain, Advocate  
Supreme Court of India  
A-10, LGF, Lajpat Nagar III,  
New Delhi - 110024  
Mob. 9890210579

**Final Short Affidavit Suresh Pujari (1).pdf**

8631K